

CIS No.226/19
CBI v. Naipal Singh & another
U/s: 120B/201 IPC & 7/13(2) r/w
13(1)(d) of PC Act, 1988

01.09.2020

The file could not be taken on 25.03.2020, which was the due date for hearing of this case, due to spread of pandemic COVID-2019, Lockdown imposed by the Govt. of India and time to time adjournment of the cases enbloc by the Hon'ble High Court of Delhi and the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi, by issuing several circulars.

The file is taken up today for hearing in pursuance of the Circular No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 issued from the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi by Video Conferencing through CISCO WEBEX Meetings arranged by Sh. Raj Kumar, Reader in this court as per the orders of Ld. District & Sessions Judge, RADC, New Delhi

Presence:

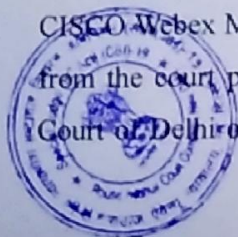
(Through CISCO Webex Meetings App)

Sh. Amit Kumar, Ld. Public Prosecutor for CBI.

Ld. Counsel Sh. Vinod Pandey for accused no. 1 Naipal Singh.

Accused no. 2 Ajeet Singh @ Jitender @ Bhati in person on bail with Ld. Counsel Sh. Rajpal Singh.

All the accused persons are directed to appear in person with their respective Counsel on each and every date before the court through CISCO Webex Meetings App till further orders unless the court resumes work from the court premises or some other order is passed by the Hon'ble High Court of Delhi or office of the Ld. District & Sessions Judge, Rouse Avenue



District Courts, New Delhi in this regard.

Today, in the interest of justice, no adverse order is passed against the accused persons, who is/are not present or on whose behalf none is present, in view of the exceptional circumstances of spread of pandemic COVID-2019.

No PW is present.

PW-Vishal Gaurav *be summoned again for the next date.*

PW-Anuj Bhatia is not present, *issue fresh summons to the PW-Anuj Bhatia at his residential address for the next date.*

Issue notice to the HC Jagpal Singh, CBI, ACB, New Delhi for giving his explanation in writing as to why the process was not served at the residential address of PW-Anuj Bhatia despite mentioning of the same on the process.

MHC(M) with case property be summoned for the next date.

PWs-Salahuddin and Sh. V. K. Gupta be also summoned for the next date.

Put up for PE on 23.10.2020.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.



Handwritten signature
श्री चन्द्र शेखर
Sh. Chandra Shekhar
Special Judge, CBI-19 (PC) (CBI-19)
Rouse Avenue Courts, New Delhi
01.09.2020
राज्य एवेंयू न्यायालय जे.के.डी.
Rouse Avenue Court Cur: 404
ज.के.डी. न्यायालय

CC No. 29/20 CIS No. 20/2020
FIR No. RC-5(A)/2019/CBU/ACB
CBI v. Diganta Gogoi
U/s: 8 and 12 of PC Act (as amended in
2018)

01.09.2020

The file could not be taken on 25.03.2020, which was the due date for hearing of this case, due to spread of pandemic COVID-2019, Lockdown imposed by the Govt. of India and time to time adjournment of the cases en-bloc by the Hon'ble High Court of Delhi and the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi, by issuing several circulars.

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Presence:

(Through CISCO Webex Meetings App)

Sh. Amit Kumar, Ld. Public Prosecutor for CBI,

Accused Diganta Gogoi in person with Ld. Counsel Sh. Anil Kumar.

The accused is directed to appear in person with his Counsel on each and every date before the court through CISCO Webex Meetings App till further orders unless the court resumes work from the court premises or some other order is passed by the Hon'ble High Court of Delhi or office of the Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi in this




regard.

Ld. Counsel for the accused has submitted that he will file his vakalatnama on behalf of the accused at the earliest.

I have considered the submissions of Ld. Defence Counsel, his request is allowed. Copies of chargesheet and other relevant documents annexed with the chargesheet be supplied to the accused through his Counsel on 02.09.2020 and put up for scrutiny of documents/supplying of deficient copies, if any/arguments on the point of charge on 08.10.2020.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.




श्री चन्द्र शेखर
Sh. Chandra Shekhar
Special Judge, CBI-19
Rouse Avenue Courts, New Delhi
01.09.2020
Special Judge PC Act (CBI)-19
रौसे अवेंय कोर्ट, नई दिल्ली
Room No. 104, 4th Floor
Rouse Avenue Court Complex
नई दिल्ली
New Delhi

IN THE COURT OF SH. CHANDRA SHEKHAR, LD.SPECIAL
JUDGE, CBI-19 (PC ACT), ROUSE AVENUE DISTRICT COURTS,
NEW DELHI

FIR No. RC24(A)/2020/ACB/CBI/NEW DELHI

PS: CBI, ACB, New Delhi

U/s: 7, 7-A, 8 & 9 PC Act & 120-B IPC

Saurav Sharma v. CBI

01.09.2020

Presence:

(Through CISCO WEBEX Meetings)

Ld. Sr. Counsel Sh. Ramesh Gupta with Ld. Counsel Sh. Vijay
Bisnoi for accused Saurav Sharma.

Ld. Public Prosecutor Sh. Amit Kumar for the CBI.

ORDER ON BAIL APPLICATION U/S 437/439
CR.P.C. MOVED ON BEHALF OF ACCUSED
SAURAV SHARMA

An application seeking bail, on behalf of accused Saurav
Sharma was moved before the Ld. District & Sessions Judge-cum-
Special Judge (PC Act) Ms. Sujata Kohli, Rouse Avenue District
Courts, New Delhi, who marked the said application to this court for
hearing and disposal of the same.

I have heard the submissions of Ld. Sr. Counsel Sh.
Ramesh Gupta for accused Saurav Sharma and Ld. Public Prosecutor
Sh. Amit Kumar for the CBI on the aforesaid bail application by Video
Conferencing through CISCO WEBEX Meetings, arranged by Sh. Raj
Kumar, Reader in this court, as per the directions of Ld. District &
Sessions Judge-cum-Special Judge (PC Act) Ms. Sujata Kohli, Rouse
Avenue District Courts, New Delhi due to spreading of pandemic
COVID-2019 and to maintain social distance.



Ld. Public Prosecutor for the CBI has submitted that some time may be granted to the CBI to file reply and address arguments on the same.


I have considered the submissions.

It is observed that three other part heard bail applications in this case are already fixed for hearing on 02.09.2020 at 02:00 p.m. The hearing in the said matters will take place in the court premises. The IO has already been directed to appear in those matters; therefore, the present bail application is also fixed for filing reply and addressing arguments on the aforesaid date and time in court premises.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.

Dated: 01.09.2020




श्री. चन्द्र शेखर
Sh. Chandra Shekhar
विशेष न्यायाधीश, उच्च न्यायालय कॉम्प्लेक्स, (सी.बी.आई.) न
Special Judge PC Act (CBI)-19
कमरा नं. 404, चौथी मंजिल
रौस एवेन्यू न्यायालय कॉम्प्लेक्स
नई दिल्ली
Rouse Avenue District Courts, New Delhi